

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4973
ANSWERED ON:23.04.2015
COAL THEFT
Pandula Dr. Ravindra Babu

Will the Minister of COAL be pleased to state:

- (a) whether Government is aware that the coal is being stolen from the mines as well as at the time of its transportation;
- (b) if so, the details of the value and quantity of coal which has been stolen from mines and at the time of transit of coal during each of the last three years and the current year;
- (c) whether the Government is aware that the actual number of cases of coal theft are under-reported resulting in revenue loss to the Government exchequer; and
- (d) if so, the measures being taken by the Government to ensure that the coal theft cases are minimized and all cases of coal theft are reported without fail or undue delay?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (c) Theft/pilferage of coal is carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and loss of revenue on account of theft/pilferage of coal.

However, as per raids conducted by the security personnel as well as joint raids with the law and order authorities of the State Governments concerned, the quantity of coal recovered and its approximate value during the last three years and the current year (upto Dec. 2014) in Coal India Limited and its subsidiaries, company-wise and year-wise is given as under:

Name of the company	2014-15 (upto Dec.14)	2013-14	2012-13	2011-12
	Qty. Approx Recov Value ered (Rs. (Te) Lakh)	Qty. Approx Recov Value ered (Rs. (Te) Lakh)	Qty. Approx Recov Value ered (Rs. (Te) Lakh)	Qty. Approx Recov Value ered (Rs. (Te) Lakh)
Eastern Coalfields Ltd. (ECL)	2591 .79	51.89 .00	3869 .00	77.38 .00
Bharat Coking Coal Ltd (BCCL)	10446 .21	440.35 .37	12252 .26	499 .58
			8352 .20	181 .32
Central Coalfields Ltd (CCL)	513 .00	19.73 .40	352 .69	8.22 .73
			2333	28.62
			488	6.20
Northern Coalfields Ltd (NCL)	0.00	0.00	0.00	0.00
			9.00	0.55
Western Coalfields Ltd (WCL)	127 .36	2.80 .55	61.81 .81	0.94 .81
			169	3.66
			109	1.96
South Eastern	49 .53	1.95 .53	60.01 .53	2.08 .53
			119.32	3.166
			64.11	2.45

Coalfields
Ltd (SECL)

Mahanadi 74.30 0.72 33.23 0.33 30.80 0.31 59.60 0.60
Coalfields
Ltd (MCL)

North 13.03 0.62 212.00 11.62 313.93 17.77 0.00 0.00
Eastern
Coalfield
(NEC)

Coal 13815 518 16840 599 15367 315 14918 316

India .22 .06 .82 .83 .83 .66 .57 .31
Ltd (CIL)

(d) Law & Order is a State subject, hence primarily, it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb theft of coal. However, the coal companies have taken steps to check such illegal activities, which include:

- i) Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- ii) Regular raids/checks being conducted by security personnel and static security pickets including armed guards during the night are being deployed at pithead depots.
- iii) Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the concerned State Government.
- iv) Dumping of the overburden is being done on the outcrop zones, which are not required to be mined.
- v) Collection of intelligence reports about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action.
- vi) Installation of check posts at vulnerable points to check transport documents.
- vii) Training of existing security personnel, refresher training of CISF personnel and basic training of new recruits in security discipline for strengthening the security set up.
- viii) Maintaining close liaison with the State authorities.
- ix) Fencing, lighting arrangements and deployment of armed guards round the clock has been done around the coal dumping yard.
- x) Regular patrolling conducted in and around the mine including overburden dumps.
- xi) Armed Guards have been deployed at Railway sidings.
- xii) Technology initiatives like GPS/GPRS/CC TVs and electronic weigh-bridges have been installed.
- xiii) Challans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of CISF to check pilferage.
- xiv) Regular FIRs are lodged by the Management of the collieries and CISF with local police stations against the pilferage/theft of coal.
- xv) Close watch on the activities of criminals is kept by CISF, etc.